

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 811 of 2018

Seema Devi Petitioner
-- Versus --
The State of Jharkhand and Ors. Opposite Party

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :- Mr. Shekhar Prasad Sinha, Advocate
For the State :- APP

8/10.09.2021 This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Two weeks' time as prayed for hearing on the ground of maintainability by the learned counsel for the petitioner is allowed.

Post the matter after two weeks.

(Sanjay Kumar Dwivedi, J)

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